

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 114

IA(I.B.C)1629 (CH)2022, IA(I.B.C)/648 (CH)2021, IA(I.B.C)/2669 (CH)2023,
IA(I.B.C)/1230 (CH)2022, IA(I.B.C)/1229 (CH)2022, IA(I.B.C)/2039 (CH)2023,
IA(I.B.C)/1228 (CH)2022, IA(I.B.C)/277 (CH)2023, IA(I.B.C)/434 (CH)2023,
IA(I.B.C)/26 (CH) 2024, IA(I.B.C)/70 (CH) 2024, IA(I.B.C)/434 (CH)2022

CONT.A. (IBC)/8(CH) 2023

in

C.P. (IB)/211(CH)2019

IBC Current Stage: Admitted

IN THE MATTER OF:-

Signify Innovations India Ltd.

...Petitioner

Versus

Eon Electric Ltd.

...Respondent

Under Section: 9, Sec 30(5), Sec 60(5) IBC, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 26.02.2024.

Sd/-

Court Officer

05.02.2024

Preeti